

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 38 of 2014 &

IA No. 39 of 2014 &

In

DFR No. 43 of 2014

Dated : 2nd April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Chhattisgarh State Power Distribution Co. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. K. Gopal Choudhary
Mr. A. Bhatnagar (Rep.)

Counsel for the Respondent(s) : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1
Mr. M.G. Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Saigal

ORDER

IA No. 38 of 2014

(Appl. for leave)

We have heard the learned counsel for the parties.

The Application is allowed.

IA No. 39 of 2014
(condonation of delay)

We have heard Mr. Gopal Choudary, the learned counsel for the Applicant/Appellant and also the learned counsel for the Respondents.

This Application is filed to condone the delay of 65 days in filing the Appeal. Since we find sufficient cause to condone the delay, the delay is condoned. The Application is allowed.

The Registry is directed to number the Appeal and post for admission on **11.4.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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